

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:81
ANSWERED ON:10.08.2007
AMOUNT DEPOSITED WITH SEBI
Mehta Shri Bhubneshwar Prasad

Will the Minister of FINANCE be pleased to state:

- (a) Whether the NSDL, CDSL and other depositories Karvy, HDFC Bank, ING Vaisya and IDBI banks were asked by the SEBI to deposit Rs. 116 crore as fine;
- (b) if so, whether the said companies have deposited the said amount;
- (c) if not, the reasons therefor;
- (d) the number of cases going on in SEBI and courts, Tribunals till June 30 regarding the irregularities and scams in the share markets; and
- (e) the names and the serial-wise details of all such companies including the foreign and public-sector companies and the details of the scams and irregularities committed by these companies?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL)

- (a) : SEBI has informed that vide its order dated November 21, 2006, it directed NSDL, CDSL and a few Depository Participants to jointly and severally disgorge an amount of Rs. 116 crore approximately.
- (b) : No, Sir.
- (c) : SAT has stayed the operation of the above order.
- (d) : The number of cases going on in SEBI, Courts and SAT as on June 30, 2007 regarding the irregularities in the share markets are 2709, 1104 and 146 respectively.
- (e) : The details of orders passed by SEBI since June 2002 are available on its website at www.sebi.gov.in .